

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.1374/(MAH)/2017

CORAM:



Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE PARTIES: Kohinoor Crane Service  
V/s.  
Petron Engineering Construction Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
16 1.	Mrs Khushboo Shah Rajani	Advocate for Corporate Operational Debtor	
2.	Disha Parda alw Almira dassada i/b India Law	Adv for Operational Creditor	

**ORDER**

**C.P. No. 1374/I&BC/NCLT/MB/MAH/2017**

1. The Learned Representative of both the sides are present.
2. However, a statement has been made by the Learned Counsel of the debtor that there is possibility of Amicable Settlement of the outstanding debt of Rs. 62,32,353/- claimed as Operational Debt. Granted an opportunity to settle the dispute.

Hence matter is adjourned to **18.12.2017**.

Sd/-

**Bhaskara Pantula Mohan**  
Member (Judicial)  
20.11.2017.  
aah

Sd/-

**M.K. Shrawat**  
Member (Judicial)